

Tarodekar, Shri V. B.
 Thakur, Shri Gunand
 Tiwary, Shri D. N.
 Tiwary, Shri K. N.
 Uikey, Shri M. G.
 Ulaka, Shri Ramachandra
 Umanath, Shri
 Veerappa, Shri Ramachandra
 Verma, Shri Balgovind
 Virbhadra Singh, Shri
 Viswambharan, Shri P.
 Viswanatham, Shri Tenneti
 Vyas, Shri Ramesh Chandra
 Yadav, Shri N. P.
 Yadav, Shri Chandra Jeet
 Yadav, Shri Jageshwar
 Yadav, Shri Ram Sewak

NOES

Amat, Shri D.
 Amin, Shri R. K.
 Amin, Shri Ramchandra J.
 Ayarwal, Shri Ram Singh
 Bansh Narain Singh, Shri
 Berwa, Shri Onkar Lal
 Brij Bhushan Lal, Shri
 Brij Raj Singh-Kotah, Shri
 Dandekar, Shri N.
 Deb, Shri D. N.
 Deo, Shri P. K.
 Desai, Shri C. C.
 Devgun, Shri Hardayal
 Dhangadhra, Shri Sriraj Meghrajji
 Digvijai Nath, Shri Mahant
 Gowd, Shri Gadilingana
 Gowder, Shri Nanja
 Gupta, Shri Kanwar Lal
 Jai Singh, Shri
 Kothari, Shri S. S.
 Kushwah, Shri Y. S.
 Lobo Prabhu, Shri
 Madhok, Shri Bal Raj
 Majhi, Shri Mahendra
 Masani, Shri M. R.
 Meena, Shri Mecha Lal
 Mody, Shri Plooo
 Mohamed Imam, Shri J.
 Muthusami Shri C.

Nayar, Shrimati Shakuntala
 Parmar, Shri D. R.
 Patodia, Shri D. N.
 Ramamoorthy, Shri S. P.
 Ranga, Shri
 Saboo, Shri Shri Gopal
 Sharda Nand, Shri
 Sharma, Shri Beni Shanker
 Shivappa, Shri N.
 Singh, Shri J. B.
 Somani, Shri N. K.
 Sondhi, Shri M. L.
 Suraj Bhan, Shri
 Tapuriah, Shri S. K.
 Tyagi, Shri O. P.
 Vajpayee, Shri Atal Bihari
 Xavier, Shri S.

MR. DEPUTY-SPEAKER : The result* of the Division is :

Ayes : 260; Noes : 46.

The motion was adopted.

SHRI GOVINDA MENON : I introduced the Bill.

AN HON. MEMBER : Did you notice that the Whips of the Congress Party were all sitting here and were enquiring after the other members of the Congress Party ?

STATEMENT RE.—BANKING COMPANIES (ACQUISITION) AND TRANSFER OF UNDERTAKINGS) ORDINANCE

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON) : I beg to lay on the Table a copy of the explanatory statement giving reasons for immediate legislation by the Banking Companies (Acquisition and Transfer of Undertakings) Ordinance, 1968, as required under rule 71 (1) of the Rules of Procedure and Conduct of Business in Lok Sabha. [*Placed in Library. See No. LT—1358/69.*]

*The following Members also recorded their Votes :

AYES : Sarvashri Madhoram Sharma, B.K. Daschowdhry, and Ishaq Sambhali.

NOES : Sarvashri Ram Gopal Shalwale and R. V. Naik.

†Introduced with the recommendation of the Chief Justice of India discharging the functions of the President.